

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 8633/2017

(Arising out of impugned final judgment and order dated 21-07-2017 in CRLA No. 3094/1985 passed by the High Court Of Judicature At Allahabad)

GAURI SHANKAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(WITH PRAYER FOR INTERIM RELIEF and IA No.90253/2017-EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 8917/2017 (II)

(WITH PRAYER FOR INTERIM RELIEF and IA No.102805/2017-EXEMPTION FROM FILING O.T.)

Date : 12-01-2018 These matters were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Simanta Kumar, Adv.
Mr. Anupam Mishra, AORMr. Ratish Kumar, Adv.
Mr. Chandra Prakash Singh, Adv.
Mr. Rahul Tomar, Adv.
for Mr. Sarvam Ritam Khare, AORFor Respondent(s) Mr. C.B. Tiwari, Adv.
Mr. Sabarish Subramanian, Adv.
Mr. William Vinoth Kumar, Adv.
Mr. Sampath Kumar, Adv.
Mr. K. Paari Vendhan, AORUPON hearing the counsel the Court made the following
O R D E RIn view of letter circulated in SLP(Crl.)
No.8917/2017, list the matters after two weeks.[Charanjeet Kaur]
A.R.-cum-P.S.[Indu Kumari Pokhriyal]
Asstt. Registrar

